



2026:AHC:25871

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 485 of 2026

Shiv Pujan And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 17 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Indrakesh Kumar Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ, order or direction in the nature of MANDAMUM directing the respondent No.2 (Consolidation Officer, Padrauna, District Kushinagar) to decide the recall application dated 13.09.2012 in Case No.16/2010-11 (Shiv Pujan Vs. Shiv Narayan), under Rule 109 of the Uttar Pradesh Consolidation of Holdings Rules, pending before him, expeditiously within specified period as may be fixed by this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six**

months from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 5, 2026

VR

(Dinesh Pathak,J.)